

SHRI NIRMAL KANTI CHATTERJEE:

Whatever is being sorted not it is being sorted out and in a hurried way. What we want to know is, in the meantime, Election Commission has gone to the Supreme Court. Is it true? That is Number one.

What has resulted from that? Is there any information?

He has also come out in a press conference. We want to know what is the information.

SHRI H.R. BHARDWAJ: We got the information that he mentioned that the SLP is being fields in the Supreme Court before the Chief Justice.. How could I know what are the orders passed and whether he was allowed to mention today or whether it will be allowed to be mentioned at 4.40 I was in the meeting. I will know it from my counsel. But we have deputed our counsel from Union of India to take care if any SLP is being fields. We have contacted them and we have got information at 4.40 that his counsel is going to mention it in Bombay. They have fixed 20th for the case of Shri Sharad Pawar for day to day hearing in Bombay. These are the two cases.

CONSTITUTION (EIGHTIETH AMENDMENT) BILL -*CONTD.*

13.50 hrs.

**Motion to Joint Committee Representatives of the people (Amendment)
 Bill motion to refer the Bill to Joint Committee.**

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, I beg to move:

"That the Bill further to amend the Constitution of India be referred to a joint Committee of the Houses consisting of 30 members. 20

members from this House, namely:-

- (1) Shri Lal Krishna Advani
- (2) Shri E. Ahamed
- (3) Shri Pawan Kumar Bansal
- (4) Shri Somnath Chatterjee
- (5) Shri P. Chidambaram
- (6) Shri George Fernandes
- (7) Shri Nurul islam
- (8) Shri K.M. Mathew
- (9) Shri Vilas Muttemwar
- (10) Kum. Vimla Verma
- (11) Shri Sharad Dighe
- (12) Shri K.P. Reddaiah Yadav
- (13) Shri Ashok Gehlot
- (14) Shri Digvijaya Singh
- (15) Shri Rasheed Masood
- (16) Shri Bhogendra Jha
- (17) Shri Abdul Ghafoor
- (18) Shri Guman Mal Lodha
- (19) Shri Jaswant Singh
- (20) Shri Chardra Jeet Yadav

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 16th August, 1993;

that in other respects the Rules of Procedure of this House relating to parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

[Sh. S.B. Chavan]

that this House do recommed to Rajya Sabha that Rajya Sabha do join the said joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to move:

"That the bill further to amend the representation of the People Act, 1951 be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:-

- (1) Shri Lal Krishna Advani
- (2) Shri E. Ahamed
- (3) Shri Pawan Kumar Bansal
- (4) Shri Somnath Chatterjee
- (5) Shri P. Chidambaram
- (6) Shri George Fernandes
- (7) Shri Nurul Islam
- (8) Shri K.M. Mathew
- (9) Shri Vilas Muttemwar
- (10) Kum. Vimla Verma
- (11) Shri Sharad Dighe
- (12) Shri K.P. Reddiah Yadav
- (13) Shri Ashok Gehlot
- (14) Shri Digvijaya Singh
- (15) Shri Rasheed Masood
- (16) Shri Bhogendra Jha
- (17) Shri Abdul Ghafoor
- (18) Shri Guman Mal Lodha

(19) Shri Jaswant Singh

(20) Shri Chandra Jeet Yadav

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee.

that the Committee shall make a report to this House by the 16th August, 1993;

that in order respects the rules of Procedure of this House relating to parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommed to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: I think there are amendments already moved to this.

[Translation]

SHRI NITISH KUMAR: We would like to know whether the name communicate by the party was considered? We have given Shri Syed Shahabuddin's name from our party. What happened to it?

[English]

MR. SPEAKER: I think the Parliamentary Affairs Minister had discussion with the Whips.

SHRI ANNA JOSHI: There was no discussion. They should consult the parties and then take a decision.

SHRI RAM NAIK (Bombay North):
There was no discussion about the names.

MR. SPEAKER : The discussion cannot take place with everybody. It may be with the leader or the whip.

[Translation]

SHRI NITISH KUMAR : When a name came up, our party gave it in writing. They had consulted our chief Whip. We only point out the things.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM) : Sir, in fact I did show it to Shri Srikanta Jena. It is not that without showing it we have done it. We can change any name. If they want to make any change even now, they can move the amendment. We showed the list.

SHRI NITISH KUMAR : It is not the question of change.

[Translation]

We do not want to change any name from our party, but the question is what procedure was adopted.

SHRI RANGARAJAN KUMARAMANGALAM : I did consult it. I think the hon. Member Shri Srikanta Jena knows whom I consulted.

SHRI NITISH KUMAR : We were not at all consulted.

MR. SPEAKER : Shri Ram Naik, do you

want to press your amendment?

SHRI RAM NAIK : Yes. Actually, I want to press my amendment. I have already spoken about it. My amendment says that the Committee should report in the first week of the next Session. I am pressing for that amendment.

Another point was that according to the strength of the party, we should have four Members in the Committee.

MR. SPEAKER : The discussion cannot take place with each and every Member.

SHRI RAM NAIK : We are not saying that. But, according to the number of Members of the party, there should be four members.

MR. SPEAKER : You please understand that the discussion cannot take place with each and every Member of the Party. If discussion has taken place with the leader...

SHRI RAM NAIK : While going, Shri Vajpayee has said that we should have four Members, that is what Vajpayeeji told me just now. So I do not know whether one more Member is there.

MR. SPEAKER : I also do not know.

SHRI RAM NAIK : I do not know whether he has been consulted or not. (*Interruptions*)

MR. SPEAKER : Now I put amendment numbers 1, 2 and 4 moved by Shri Atal Bihari Vajpayee to the vote of the House.

Amendments Were Put and Negatively

MR. SPEAKER : Now I put amendment number 3 moved by Shri Ram Naik to the vote of the House.

Amendment was Put and Negatived

MR. SPEAKER : The question is :

"That the Bill further to amend the Constitution of India be referred to a Joint Committee of the Houses consisting of 30 Members , 20 members for this House , namely:-

- (1) Shri Lal Krishna Advani
- (2) Shri E. Ahamed
- (3) Shri Pawan Kumar Bansal
- (4) Shri Somnath Chatterjee
- (5) Shri P. Chidambaram
- (6) Shri George Fernandes
- (7) Shri Nurul Islam
- (8) Shri K.M. Mathew
- (9) Shri Vilas Muttemwar
- (10) Kum. Vimla Verma
- (11) Shri Sharad Dighe
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- (15) Shri Rasheed Masood
- (16) Shri Bhogendra Jha
- (17) Shri Abdul Ghafoor
- (18) Shri Guman Mal Lodha
- (19) Shri Jaswant Singh
- (20) Shri Chandra Jeet Yadav

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee , the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 16th August , 1993;

that in other respects the Rules of Procedure of this House relating to Parlia-

mentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

The Motion was Adopted

MR. SPEAKER : The motion in the amended form is adopted.

MR. SPEAKER : Now, Amendment to the Representation of the People (Amendment) Bill to be put to vote.

MR. SPEAKER : Now I put amendment number 1,2, and 4 moved by Shri Atal Bihari Vajpayee to the vote of the House.

Amendments No. 1,2 & 4 were put and Negatived

MR. SPEAKER : Now I put amendment number 3 moved by Shri Ram Naik to the vote of the House.

Amendment No. 3 was put and Negatived

MR. SPEAKER : The question is:

"That the Bill further to amend the Representation of the People Act, 1951 be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:-

- (1) Shri Lal K. Advani
- (2) Shri E. Ahamed
- (3) Shri Pawan Kumar Bansal
- (4) Shri Somnath Chatterjee

(5) Shri P. Chidambaram 18.02hrs.

(6) Shri George Fernandes

(7) Shri Nurul Islam

(8) Shri K.M. Mathew

(9) Shri Vilas Muttemwar

(10) Kum. Vimla Verma

(11) Shri Sharad Dighe

(12) Shri K.P. Reddaiah Yadav

(13) Shri Ashok Gehlot

(14) Shri Digvijaya Singh

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that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

The Motion was Adopted

MR. SPEAKER: The motion in the amended form is adopted.

REPORT OF THE BUSINESS ADVISORY COMMITTEE
Thirtieth Report

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, I beg to present the Thirtieth Report of the Business Advisory Committee.

18.04hrs

DISCUSSION *RE*: DROUGHT CONDITION IN DIFFERENT PARTS OF THE COUNTRY - *CONTD*

[English]

MR. SPEAKER: Shri Balram Jakhar to speak.

[Translation]

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): Mr. Speaker, Sir,.....(Interruptions)

SHRI RAM KIRPAL YADAV (Patna): Mr. Speaker, Sir, the area I hail from is affected by drought. We have not placed our view point. Injustice may not be done to the people of my area. I have given my name on behalf of my party.

[English]

MR. SPEAKER: May I ask the Chief Whip of the party Shri Jena to say something on this point?

MR. SPEAKER: May I ask the Whip of the party to say something on this point? Shri Jena, do you want to say something on what your Member are saying? It was decided that we will discuss this matter only for two hours. It was also decided that you will ask the Members coming from the areas